

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

**GOVERNMENT ORDER NO:- 8050- JK (LD) of 2025**

**DATED: - 10 - 07 - 2025**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-  
**(Achal Sethi)**  
Secretary to Government  
Dated: 10.07.2025

No:-LAW-OIC/07/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
**(Reyaz Ali Bhat)**

Assistant Legal Remembrancer  


**Annexure to the Government Order No. 8050- JK (LD) of 2025 dated 10.07.2025.**

<b>S No.</b>	<b>Title of the Case</b>	<b>OIC</b>
1	FIR No. 248/2020 of P/S Qazigund, offence U/S 306/506/376 IPC, titled State of J&K V/S Imtiyaz Ahmad Wagay.	<b>Mr. Mansoor Ayaz SDPO, Qazigund</b>
2	FIR No. 11/2024 u/s 13, 39 UA(P) Act of P/S M.R. Gunj.	<b>Mr. Junaid, SDPO MR Gunj, Mob No. 9419009761</b>
3	FIR No. 184/2010 of P/S Samba U/S 363/376 RPC titled State through P/S Samba Vs Himan Kumar.	<b>Sh. Sumit Sharma, DySP, SDPO Samba</b>
4	FIR No. 45/2020 U/S 8/21/22/29/60 NDPS Act & 201 IPC of PS Crime Branch (ANTF), Jammu titled U.T of J&K V/s Amit Saxena and Others.	<b>Sh. Tanveer Ahmed Jeelani DySP ANTF Jammu</b>
5	WPC No. 3144/2023 titled Rouf Ahmad bhat and OPRs Vs Ut of J&k and Ors	<b>Shri Syed Mohammad Shafi JKPS DySP DAR Pulwama</b>
6	WPC No. 2033/2024 titled Safaba Ali Vs UT of J&K and Ors	
7	CCPS No. 412/2024 titled Raja Bano and Anr Vs Mr Nalin Prabat Director General of Police J&K	

